

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:422
ANSWERED ON:27.07.2006
MISUTILISATION OF FUNDS BY NGOS .
Gadakh Shri Tukaram Gangadhar

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) Whether the Government has blacklisted some NGOs which were found involved in misutilisation of financial assistance sanctioned under various schemes of the Ministry;
- (b) If so, the names of NGOs blacklisted during 2006, State-wise;
- (c) Whether due to easy guidelines these NGOs easily manipulate the law and get their projects sanctioned by unfair means;
- (d) If so, whether the Government proposes to review the guidelines to restrict manipulation by fraudulent NGOs; and
- (e) If so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SMT. SUBBULAKSHMI JAGADEESAN)

(a) Yes Sir.

(b) List attached at Annexure.

(c) to (e) No Sir. The guidelines and procedure for sanction of grant in aid to the Non Governmental Organisations have adequate safety measures. Before sanctioning grant in aid to the NGOs, recommendations from the concerned State Governments are obtained. Besides, detailed report which includes audited accounts, utilization certificates, annual reports, list of beneficiaries, list of staff etc. is also obtained and scrutinized. Subsequent installments of grant-in-aid are released only after evaluation of performance of NGOs and satisfactory inspection reports.

ANNEXURE

Statement referred to in reply to Part (b) of the Lok Sabha Unstarred Question No. 422 for 27.7.2006 asked by Shri Tukaram Gangadhar Gadakh regarding Misutilisation of funds by NGOs

Names of the NGOs blacklisted during 2006 (State-wise)

Bihar

1. Central English Academy
2. Youth Mobilisation for National Advancement

Gujarat

1. Ayush Foundation

Madhya Pradesh

1. Gram Chetna Seva Samiti
2. Adarsh Shivam Social Development Society